CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 1451 of 1994

Allahabad this the 22nd day of February, 2002

Hon'ble Mr. C.S. Chadha, Member (A) Hon'ble Mr.A.K. Bhatnagar, Member (J)

Daya Shanker Shukla, Son of Sri Rama Nand Shukla, aged about 32 years, R/o Shiv Shanker Nagar Colony, Bara Lalpur, P.O. Cryist Nagar, Varanasi.

Applicant

By Advocate Shri R.K. Singh

Versus

- Union of India through its Secretary, Ministry of Post and Communication.
- 2. Director Postal Service, Allahabad.
- 3. Post Master General, Allahabad.
- 4. Superintendent, Post Offices, West Division, Varanasi.

Respondents

By Advocate Shri Amit Sthalekar

ORDER (Oral)

By Hon'ble Mr.C.S. Chadha, Member (A)

The case of the applicant is that he was working as an E.D.S.P.M. at Bazerdiha when he was charge-sheeted for illegal payment of certain money orders and an inquiry was hold into the matter and on 19.12.1993 he was removed from service. He thereafter filed an appeal and the appeal was also rejected on 25.03.1994 and hence this O.A. has been filed.

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Learned counsel for the applicant has tried to point out that the applicant was not guilty as the erasures made on the money orders in question, were not proved to be made by him. The question in the case is not whether he made any erastre, but whether has been found guilty of any misconduct. The Tribunal is not suppose to look into the details of the charges and the find_ ings thereon, but only to see whether there have been any illegalities in the procedure adopted in the departmental inquiry and the decision taken thereafter. Counsel for the applicant also states that the punishment is not commensurate with the misdemeanour. He has cited the Judgment of Ram Bachan Yadav Vs. Commandant, P.A.C.20th Batallion, Azamgarh and Others(1998) 1U.P.L.B.E.C. 730'. Although we agree with the findings made in the above mentioned case that the punishment should be commensurate with the misconduct, was we find in this case that the applicant has been found guilty of false payment to persons who were not entitled to receive the same money orders, without taking due care and caution. It is true that the erastreson the money orders could not be proved to be made by the applicant, but the inquiry it is clear that the applicant had made who payments to who persons who were not entitled to receive the payment. Further there is no illegality in the procedure adopted in the inquiry or in the punishment order. Any person who makes false payments leading to a loss to t public exchequer as well as to the really deserving people, cannot be treated lightly. In our view, the punishment granted

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to the applicant, is just. The O.A. lacks merit and is dismissed accordingly. No order as to costs.

Member (J)

Member (A)

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